

HCC No. 30/2018

**HIGH COURT OF KARNATAKA,
HIGH COURT BUILDINGS, BENGALURU-1
DATED: 29th SEPTEMBER 2023.**

CORRIGENDUM

The High Court of Karnataka, Bengaluru vide Tender Notification No. HCK_DJ/2023-24/IND007 dated 15.09.2023 had called for tender towards procurement of 156 nos. of Laptops to Judicial Officers in the State.

The last date fixed for uploading tender on 30.09.2023 at 4.00 PM is hereby extended with corrigendum upto 07.10.2023 at 4.00 PM. For more details visit <https://kppp.karnataka.gov.in/#/portal/searchTender/live> website.

Sd/-

**(N.G.DINESH)
REGISTRAR (COMPUTERS) AND
TENDER INVITING AUTHORITY
HIGH COURT OF KARNATAKA,
BENGALURU**

HCC No. 30/2018

**HIGH COURT OF KARNATAKA,
HIGH COURT BUILDINGS, BENGALURU-1
DATED: 29th SEPTEMBER 2023**

CORRIGENDUM

Sub: Procurement of 156 nos. of Laptops to Judicial Officers in the State.
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Ref: Tender Notification no. HCK_DJ/2023-24/IND007 dated 15.09.2023.

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Corrigendum for procurement of 156Nos of Laptops to the Judicial Officers working in the District Judiciary of Karnataka State			
Parameter Sl. No.	Parameters	Specification	Specification shall be read as
2	Processor	Intel Core i5 12th Gen or higher/AMD Ryzen 5 Processor: Hexa Cores with Multithreaded, 1.9GHz base frequency, Min. 12MB Cache or more, TDP 28W or less	No Change
13	Ports	Minimum 3 USB ports (atleast two number of USB 3.2 Gen 1 port and One no. of USB 2.0), 1 USB Type C port (Optional), 1 x RJ-45 port 10/100/1000 Mbps, 1 x HDMI 1.4 port, 1 Headset jack, 1 SD Card slot(Optional), Lock Slot.	No Change
14	Power Supply	Minimum 3-cell, 41 Whr or higher battery	No Change
20	Certification	Energy Star 8.0, EPEAT Silver India Registered, RoHS Compliance, MIL STD & BIS for Product. OEM should be amongst the TOP 3 Vendors for commercial Laptop products as per IDC report in India for the last three consecutive quarters. Copy of the IDC report needs to be submitted along with the Technical Bid	Shall be read as "Energy Star 8.0, EPEAT Silver India Registered, RoHS Compliance & BIS for Product. OEM should be amongst the TOP 3 Vendors for commercial Laptop products as per IDC report in India for the last three consecutive quarters. Copy of the IDC report needs to be submitted along with the Technical Bid"
23	Warranty	5 years comprehensive onsite warranty including Battery.	Shall be read as "5 years comprehensive onsite warranty for laptop and 3 years for Battery."
Note:	ALL THE ABOVE SPECIFICATIONS SHOULD BE READ AS EQUIVALENT OR BETTER.		

Corrigendum for RFP Clauses and Annexures			
RFP Clause	RFP Clause 5.1-Annual Turnove	Annual Turnover: The Bidder should have an annual turnover of a minimum average of 03 Crores in the last three financial years 2020-21, 2021-2022, and 2022-2023. Turnover Information along with documentary evidence in support shall be furnished as Annexure-1 – Financial Status. The turnover information shall be furnished with Chartered Accountant certificate only	Shall be read as " Provisional turnover certificate for the financial year 2022-23 shall be furnish and will be considered. "
RFP Clause	RFP Clause 5.6-Bidder Service Center	Bidder Service Center: The Bidder should have a service/support centers in each district head quarters, in Karnataka and the bidders need to submit these details.	Shall be read as " Bidder/OEM should have an office / Regional office at Bengaluru, and also shall have good service & technical support at Bangalore and atleast 4 revenue regions of the state and minimum one service representative at every district headquarters for qualifying technically. "
RFP Clause	RFP Clause 5.10- PROCESS & QUALITY CERTIFICAT IONS:	PROCESS & QUALITY CERTIFICATIONS: OEM should have CMMI level-3 or Higher certification. Copy of relevant certificates is mandatory.	Shall be read as " OEM should have CMMI level-3/ISO 9001 or Higher certification. Copy of relevant certificates is mandatory. "
RFP Clause	RFP Clause 11.9-Variation in quantity	Variation in quantity: The quantity of items to be procured is indicative. If additional requirement arises, the bidder is required to supply & install at the agreed rates during the period of one year from the date of agreement for implementation of Projects in the Karnataka State Judiciary.	No Change
RFP Clause	RFP Clause 6a-Period of Warranty	Period of Warranty RFP 6(a): The warranty shall be for a period of 05 years for Laptops with comprehensive on-site support for all the Hardware parts and Software.	Shall be read as " RFP 6(a) clause: The comprehensive on-site warranty shall be for a period of 05 years for Laptops and 03 years for battery with comprehensive on-site support for all the Hardware parts and Software. "
RFP Doc	RFP Annexure-3	Details of the bidder: Company Information shall be furnished as per – Annexure-3. Bidder/OEM should have a head office/Regional office in Bengaluru.	No Change
RFP Doc	RFP Annexure-5	Under taking by OEM– The End of Life of the Products quoted supplied shall be a minimum of 3 years. The OEM should give an undertaking to this effect and ensure spares and service support for at least for the next 5 years for the product/s quoted.	No Change

<p>RFP Doc</p>	<p>RFP Annexure-6</p>	<p>Annexure-6: Bidder Service Center: The Bidder should have a service/support centers in each district head quarters, in Karnataka and the bidders need to submit these details.</p>	<p>Shall be read as "Bidder/OEM should have an office / Regional office at Bengaluru, and also shall have good service & technical support at Bangalore and atleast 4 revenue regions of the state and minimum one service representative at every district headquarters for qualifying technically and relavent documents shall be furnished as per annexure"</p>
<p>RFP Doc</p>	<p>RFP Annexure-7</p>	<p>Annexure-7: We are established reputable manufacturers having direct presence in INDIA, (name and description of goods offered) having factories at (address of factory) and we are Class-A / Class-B / Class-C local-Supplier/ Non local-Supplier under public procurement order 2017 and further notifications issued under the said order from time to time as amended up to date. (Preference will be given to Make in India)</p>	<p>Shall be read as "Make in India/Made in India both will be consider but preference will be given to Make in India"</p>
<p>RFP Doc</p>	<p>RFP Annexure-8</p>	<p>SERVICE & RMA Setup of OEM: The quoted Product OEM should have its own online-dedicated Product support center along with the toll-free number which is available during working hours and a fully equipped repair and maintenance office in India. Documentary evidence to confirm the presence along with Annexure-8 needs to be submitted.</p>	<p>Shall be read as "Bidder/OEM should have an office / Regional office at Bengaluru, and also shall have good service & technical support at Bangalore and atleast 4 revenue regions of the state and minimum one service representative at every district headquarters for qualifying technically"</p>
<p>RFP Doc</p>	<p>RFP Annexure-10</p>	<p>Annexure-10: We are established and reputable manufacturers of (name and description of goods offered) having factories at (address of factory)have enclosed CMMI level-3 or Higher certifications per the tender clause.</p>	<p>Shall be read as "Annexure-10: We are established and reputable manufacturers of (name and description of goods offered) having factories at (address of factory)have enclosed CMMI level-3/ISO 9001 or Higher certifications per the tender clause."</p>

RFP Doc	RFP Annexure-12	The Undertaking by Participant/Bidder in conformity with the following · Undertaking by participant/Bidder in pursuance to Govt. Circular on Border Country Land sharing - vide circular no: FD 455 Exp-12/2020, Dated: 10.03.2021, where clarifications issued by the office Memorandum No:F.18/37/2020-PPO, Dtd: 08.02.2021, or any other GO pursued later as per pro-forma attached enclosed at Annexure-14. Other Tender Terms and Conditions.	No Change
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